

boot polish creams, door hinges and bulb holders etc. may also be explored.

8. That a larger number of workshops for the blind should be established in the country both by Central and State Governments and in the voluntary sector for which liberal assistance should be provided.

9. That schools and other training establishments for the blind should undertake suitable vocational programmes in order to equip them with skills needed for factory work.

10. That schools for the blind should give a greater vocational bias to their education. The student should be prepared for type of job he is likely to take up on the completion of his educational process. This should be consistent with his aptitude and abilities.

11. That one or two good sanatoria for the blind should be established in the country by the Central Government.

12. That if necessary, an expert may be sought from the Soviet Union to assist in developing the school for partially sighted children particularly with regard to the equipment and physical arrangements to be provided in such schools.

13. That the blind in this country should be provided subsidised housing. They should also be exempted from the payment of income tax and given concessions on such transport facilities as are not already provided.

14. That a good recreation programme should be organised for the blind on a national basis. A few clubs should be set up and summer camps organised regularly at health resorts. Competitions in games, music, braille and other subjects should be organised.

15. That the National Centre for the Blind should develop a well-equipped research unit for developing ways in which industrial processes can be simplified and make safety devices designed to meet the requirements of blind industrial workers.

16. That the visit of the Indian Delegation to U.S.S.R. has proved very useful and exchange of such visits in future years will

be of great value and should be encouraged. In 1971-72, a Delegation from U.S.S.R. may be invited to study in depth the services for the blind in India and advise us on the formulation of projects for the rehabilitation of the blind here.

Similar exchange programmes may also be arranged with other countries.

The Government of U.S.S.R. will be prepared assisting projects formulated by the Indian Government for the purposes enumerated above. Suitable projects should be drawn up outlining the requirements of experts, machinery and equipment that will be needed for their implementation.]

दिल्ली नगर निगम के अध्यापकों के वेतनमान

85. श्री सुरज प्रसाद : क्या शिक्षा और समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 21 दिसम्बर, 1967 और 27 मई, 1970 को केन्द्रीय सरकार ने दिल्ली नगर निगम के अध्यापकों के जो वेतन मान घोषित किये थे, उन्हें अभी तक कार्यान्वित नहीं किया गया है ;

(ख) यदि हाँ, तो सरकार दिल्ली नगर निगम के अध्यापकों को तुरन्त उक्त वेतनमान दिये जाने के लिए क्या कार्यवाही कर रही है ?

Pay Scales of Teachers of Delhi Municipal Corporation

85. SHRI SURAJ PRASAD : Will the Minister of EDUCATION AND SOCIAL WELFARE/

be pleased to state :

(a) whether it is a fact that the pay scales announced by the Central Government for the teachers of the Delhi Municipal Corporation on the 21st December, 1967 and 27th May, 1970 have not yet been implemented ; and

+ [] English translation.

(b) if so, what action is being taken by Government to see that the said pay scales are granted to the teachers of the Delhi Municipal Corporation immediately ?]

शिक्षा और समाज कल्याण मंत्रालय में

उप मन्त्री (प्रो० डी० पी० यादव) : (क)

जी, नहीं। वेतन-मान लागू किये जा चुके हैं।

(ख) प्रश्न नहीं उठता।

[THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/

faSTT WTT HTT3T tpsanjr ^r5P* 3f 3<T-*t5lt (PROF. D. P. YADAV) : (a) No, Sir ; the pay scales have since been implemented.

(b) Does not arise.]

सरकारी कर्मचारियों के वेतनमानों में असमानता

86. श्री सुरज प्रसाद : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकारी बैंकों, इण्डियन एयरलाइन्स, रेलवे और कुछ मंत्रालयों में चतुर्थ श्रेणी कर्मचारी से लेकर उच्च अधिकारी तक के वेतनमान केन्द्रीय सरकारी कर्मचारियों के वेतनमानों से अधिक हैं ;

(ख) यदि हाँ, तो एक ही सरकार के अधीन काम करने वाले विभिन्न कर्मचारियों के वेतनमानों में असमानता के क्या कारण हैं ; और

(ग) इस असमानता को समाप्त करने के लिए सरकार ने क्या कार्यवाही की है ?

Disparity in pay-Scales of Government Employees

86. SHRI SURAJ PRASAD : Will the Minister of FINANCE/

be pleased to state :

(a) whether it is a fact that the pay-scales of all categories of employees from

f [] English translation,

Class IV to high officials in the Government banks, Indian Airlines, Railways and some Ministries are higher than those of the other Central Government employees ;

(b) if so, what are the reasons for this disparity in the pay-scales of different employees working under the same Government ; and

(c) what action has been taken by Government to remove this disparity ?]

वित्त मन्त्रालय में राज्य मन्त्री (श्री के०

आर० गणेश) : (क) तथा (ख). सरकारी बैंकों में तथा इण्डियन एयरलाइन्स आदि में कर्मचारियों के वेतनमानों का विकास एक लम्बे कार्यक्रम में कार्य की परिस्थितियों तथा विधि विधानों के संदर्भ में एवं विभिन्न प्रवन्धकों तथा कर्मचारियों के बीच हुए समझौतों, पंचनिरण्यों आदि के संदर्भ में हुआ है। दूसरी ओर, सरकारी कर्मचारियों की परिस्थितियाँ सरकार द्वारा समय-समय पर नियुक्ति किये जाने वाले वेतन आयोगों की सिफारिशों के आधार पर निर्धारित की जाती हैं। अतः वेतनमानों के उपर्युक्त दोनों प्रकार के ढाँचों की परस्पर अर्थपूर्ण तुलना करना संभव नहीं है।

(ग) तीसरे वेतन आयोग द्वारा सभी केन्द्रीय कर्मचारियों के वेतन-ढाँचे की जाँच की ही जा रही है और आयोग से अपेक्षा की जा सकती है कि वह अन्तिम निर्णय करते समय सभी संगत तत्वों का विचार करेगा ही। सरकार वेतन आयोग की सिफारिशों की प्रतीक्षा करेगी।

[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE/

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(SHRI K. R. GANESH) : (a) and (b). The pay scales in the Government Banks, Indian Airlines etc. have been evolved over a period of time with reference to the conditions and the statutes under which they function, negotiations held by the various Managements and their employees, Awards, etc.